

(b) The expenditure upto the end of August 1974 is about Rs. 104.0 lakhs.

(c) The project is likely to be completed during the Sixth Plan.

Award given by the Krishna-Kaveri Tribunal

37. SHRI C. K. JAFFER
SHARIEF:

SHRI G. Y. KRISHNAN:

SHRI D. B. CHANDRA GOWDA:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government of Karnataka is not satisfied with the award given by the Krishna-Kaveri Tribunal; and

(b) if so, the reaction of Central Government in regard thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI KEDAR NATH SINGH): (a) and (b). The Report of the Krishna Water Disputes Tribunal was received by Government of India and the Government of Andhra Pradesh, Karnataka and Maharashtra in December, 1973. In accordance with the provision in the Inter State Water Disputes Act, 1956, the Central Government and the three party States made references to the Tribunal for clarification/guidance in March, 1974.

While the hearing of the references by the Tribunal was in progress, the Counsel for Karnataka made a statement on the 19th August, 1974 that it was felt by Karnataka, that the contentions made by the State Government were not likely to be accepted by the Tribunal. He also stated that the State had decided to withdraw from the proceedings and would not participate in further proceedings. The Tribunal proceeded with further hearings upto 26th August 1974 and adjourned its hearings thereafter.

The Government of India has urged the Karnataka Government for its cooperation with the Tribunal's work and to participate in the further proceedings of the Tribunal which is the only institutional arrangement under the Constitution to settle the Inter-State Water Disputes.

Promotion of Buddhist Culture in Sravasti (U.P.)

38. SHRI B. R. SHUKLA:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government recognise the historical significance of Sravasti situated in Bahraich district and partly in Gonda district;

(b) the steps taken to promote Buddhist culture in Sravasti; and

(c) the facts thereof?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) Yes, Sir. The sites and remains of the ancient town of Sravasti and Jetavana (Buddhist site in the suburbs of the town of Sravasti) having been declared as being of national importance are already under the protection of the Central Government.

(b) and (c). The Buddhist remains at Jetavana have already been exposed by excavation and are being maintained by carrying out suitable repairs whenever necessary. The site of Jetavana has also been developed by horticultural operations. Steps have been initiated to develop the site of Sravasti as well by way of laying out gardens and lawns. Apart from the publication of the reports on the excavations at both the sites, a guide-book has been published to enlighten the common people about the history and monuments of the sites.